

FMR – 4

Report on Dacoities/Robberies/Theft/Burglaries

(Vide Paragraph 7)

(aaaaaaaaaaaa)

(bbbbbbbbbbbb) Name of the bank _____

Report for the quarter ended _____

Name of branch	Address	State	District	Type of branch ¹⁰	Risk classification ¹¹	Whether a currency chest branch	Number of armed guards	Type of Case ¹²	Date and time of occurrence	Amount involved (Rs. In lakh)	Amount recovered (Rs. In lakh)	Insurance claim settled (Rs. In lakh)	Arrested	
													Staff	Robbers
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
48.	49.	50.	51.	52.										

Killed			Injured		Convicted		Compensation paid (Actual in Rs.)		Action taken	Crime No. and name of police station at which offence has been registered	Modus operandi
Staff	Robbers	Others	Staff	Others	Staff	Robbers	Staff	Others			
16	17	18	19	20	21	22	23	24	25	26	27
				53.							

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Instructions for compiling the Fraud Report (FMR 1):

¹ Fraud number: This has been introduced with a view to facilitate computerisation and cross-reference. The number will be an alphanumeric field consisting of the following: four alphabets (to indicate name of bank), two digits for the year (02, 03, etc.), two digits for the quarter (01 for January – March quarter, etc.) and the final four digits being a distinctive running number for the fraud reported during the quarter.

² Name of the branch: In case the fraud relates to more than one branch, indicate the name of only one branch where the amount involved has been the highest and/or which is mainly involved in following up the fraud. The names of the other branches may be given in the brief history/modus operandi against item number 9.

³ Name of party: A distinctive name may be given to identify the fraud. In the case of frauds in borrowal accounts, name of the borrowers may be given. In the case of frauds committed by employees, the name(s) of the employee(s) could be used to identify the fraud. Where fraud has taken place, say, in clearing account/inter-branch account, and if it is not immediately possible to identify the involvement of any particular employee in the fraud, the same may be identified merely as "Fraud in clearing/inter-branch account".

⁴ Area of operation where the fraud has occurred: Indicate the relevant area out of those given in column 1 of statement FMR 2 (Part A) (Cash; Deposits (Savings/Current/Term); Non-resident accounts; Advances (Cash credit/Term Loans/Bills/Others); Foreign exchange transactions; Inter-branch accounts; Cheques/demand drafts, etc.; Clearing, etc. accounts; Off-balance sheet (Letters of credit/Guarantee/Co-acceptance/Others); Card/Internet - Credit Cards ; ATM/Debit Cards ; Internet Banking ; Others).

⁵ Nature of fraud: Select the number of the relevant category from the following which would best describe the nature of fraud:

- (1) Misappropriation and criminal breach of trust,
- (2) Fraudulent encashment through forged instruments/manipulation of books of account or through fictitious accounts and conversion of property,
- (3) Unauthorised credit facilities extended for reward or for illegal gratification,
- (4) Negligence and cash shortages,
- (5) Cheating and forgery,
- (6) Irregularities in foreign exchange transactions, (7) Others.

⁶ Total amount involved: Amounts should, at all places, be indicated in Rs. lakh up to two decimal places.

⁷ Date of occurrence: In case it is difficult to indicate the exact date of occurrence of fraud (for instance, if pilferages have taken place over a period of time, or if the precise date of a borrower's specific action, subsequently deemed to be fraudulent, is not ascertainable), a notional date may be indicated which is the earliest likely date on which the person is likely to have committed the fraud (say, January 1, 2002, for a fraud which may have been committed anytime during the year 2002). The specific details, such as the period over which the fraud has occurred, may be given in the history/modus operandi.

⁸ Date of detection: If a precise date is not available (as in the case of a fraud detected during the course of an inspection/audit or in the case of a fraud being reported such on the directions of the Reserve Bank), a notional date on which the same may be said to have been recognised as fraud may be indicated.

⁹ Date of reporting to RBI: The date of reporting shall uniformly be the date of sending the detailed fraud report in form FMR 1 to the RBI and not any date of fax or DO letter that may have preceded it.

* Banks have to categorically mention the nature of audit the branch is subjected to viz, concurrent audit, internal inspection, etc.

¹⁰ Rural/Semi-urban/Urban/Metropolitan

¹¹ High/Normal/Low

¹² Dacoity/Robbery/Theft/Burglary